

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2913 of 2020

1. Bimla Devi
2. Sunita Devi
3. Khushbu Devi
4. Dilip Paswan
5. Binod Paswan
6. Bahadur Paswan
7. Pradeep Yadav @ Pradeep.

... .. Petitioners

-V e r s u s -

The State of Jharkhand

... .. Opposite Party

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioners : Mr. Arvind Kumar, Advocate.
For the State : Mr. Subodh Kumar Dubey, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Apprehending their arrest, petitioners have filed the instant application for grant of anticipatory bail in connection with Dhanwar P.S. Case No. 269 of 2019, for the offences under Sections, 147/ 148/ 149/ 323/ 341/ 342/ 324/ 325/ 448/ 427/ 379/ 354/ 307/ 120B I.P.C.

Mr. Arwind Kumar, learned counsel appearing for the petitioners submits that petitioners are innocent and they have been falsely implicated in this case. There is no direct and specific allegation against the petitioners, rather, omnibus and vague allegations have been levelled against them and further, prosecution has failed to produce injury report of the alleged injured persons. Learned counsel further argues that petitioner Nos. 1 to 3 are lady and they have been made accused just to harras and humiliate. The petitioners are poor persons and working as daily wages labourers for their livelihood. Learned counsel further argues that there is no likelihood of their absconding, if the petitioners are enlarged on anticipatory bail.

Mr. Subodh Kumar Dubey, learned APP vehemently opposes the contention of the petitioners.

In the facts and circumstances, I am inclined to enlarge the petitioners on bail.

Hence, in the event of arrest by the police or surrender before the Court below within a period of four weeks from today, the petitioners named above shall will be enlarged on bail on furnishing bail bonds of **Rs.20,000/- (Rupees Twenty Thousand)** each, with two sureties of the like amount each, to the satisfaction of learned J.M. 1st Class, Giridih, in connection with Dhanwar P.S. Case No. 269 of 2019, subject to fulfillment of the condition as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)